

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

09/10/2020

O.A./260/422/2020

GOLEKH KANDI
-V/S-
CENTRAL GROUND WATER BOARD

ITEM NO:16

FOR APPLICANTS(S) Adv. : Mr. D. K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. M.R. Mohanty

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Mr. M.R. Mohanty, Ld. Counsel for the respondents through V.C.</p> <p>The applicant's counsel submitted that the grievance of the applicant is that he has been relieved by the movement order dated 30.09.2020 (Annexure-A/8) of the O.A transferring him only after 08 months of posting at Bhubaneswar. He further submitted that the applicant has submitted a representation dated 30.09.2020 (Annexure-A/9) for reconsideration of his transfer order and that the grievance of the applicant will be met for the present if direction is given to respondents to consider his transfer and dispose of the representation and till that time no coercive action be taken against the applicant.</p> <p>Respondents' counsel submitted that the applicant is responsible for executing field work as per requirements and accordingly he was transferred to Bhubaneswar after completion of project at Keonjhar. Now as per requirement, he has been deployed for executing field work.</p> <p>In view of the above submissions and considering the limited prayer of the applicant's counsel and without expressing any opinion on merit of the case, the OA is disposed of at this stage with a direction to the Respondent No.3/competent authority to consider the representation dated 30.09.2020 (Annexure-A/9) of the applicant on merit and dispose of the said representations as per existing guidelines by passing a speaking order in accordance with law, a copy of which is to be communicated to the applicant within a period of six weeks from the date of receipt of a copy of this order and till communication of such order to the applicant disposing of his representation dated 30.09.2020 (Annexure-A/9) as above, no disciplinary action will be taken against the applicant for non-compliance of said transfer order/movement order.</p>

Applicant will be at liberty to send a copy of this order along with copy of the paper book of the O.A. to Respondent No.3 within one week from the date of receipt of copy of this order.

The O.A. is disposed of accordingly. Copy of this order to Ld. Counsels for both sides. The Parties may also take follow up action on this order, which will be uploaded in the website of this Tribunal.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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